

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/838/2020

This the 09th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Jagdish Chander aged 56 years, S/o Sh. Bal Krishan R/o Pora Balla, Bhallesa (Gandoh) District Doda (VDC SPO No. 2317) originally and 1816 presently.
2. Rajinder Kumar aged 50 years, S/o Sh. Chaya Ram, R/o Pora Balla Bhallesa (Gandoh) District Doda (VDC SPO no. 2325 originally and 1824 presently).
3. Dina Nath aged 55 years, S/o Sh Ram Krishan R/o Pora Pain Bhallesa (Gandoh) District Doda (VDC SPO No. 2320 originally and 1819 presently).
4. Attar Singh aged 47 years, S/o Hari Lal, R/o Pora Balla Bhallesa (Gandoh) District Doda (VDC SPO No. 2324 originally and 1823 presently).

.....Applicants

(Advocate:- Mr. Pawan Dev Singh)

Versus

1. Union Territory of Jammu and Kashmir through its Secretary to the Department of Home, Civil Secretariat, Jammu.
2. Director General of Police, Police Head Quarter, Srinagar.
3. Senior Superintendent of Police, Doda
4. Sub-Divisional Police Officer, Bhallesa (Gandoh), Doda.
5. State House Officer, Police Station, Gandoh.

.....Respondents

(Advocate: Mr. Rajesh Thappa, 1d. Deputy Advocate General)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

It is submitted by Mr. Rajesh Thappa, learned D.A.G. appearing for respondents that the matter pertains to Village Defense Committees Special Police Officers (V.D.C. S.P.Os) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned D.A.G. has force and it is to be accepted. The post of V.D.C. S.P.O is not a civil post and it does not fall under the jurisdiction of this Tribunal.



3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Village Defense Committees Special Police Officers under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Village Defence Committee Special Police Officers .

4. In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)